



2026:AHC:37154

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2483 of 2026

Ravi Prakash Singh

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Abhishek Kumar Saroj, Prashant Shukla, Sunil Kumar
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Prashant Shukla, learned counsel for the petitioner and Sri Manish Kumar, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Village Development Officer on 29.10.1999 and he was promoted on the post of Assistant Development Officer in the year 2021. However, according to the writ petitioner, by virtue of an order dated 23.01.2026, the writ petitioner came to be transferred on administrative grounds from Varanasi to Ghazipur. Complaining the said transfer order, the writ petitioner preferred a representation before the Chief Development Officer (at page-52 of the paper book) whereupon on 28.01.2026, the Chief Development Officer sought a report from Block Development Officer thereafter according to the writ petitioner at page-54, a report came to be submitted recommending the case of the writ petitioner for revocation of the transfer on 28.01.2026. As per the writ petitioner, once there is a recommendation for cancellation of the transfer order then an order is to be passed at the end of the appointing authority.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that a decision shall be taken.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, Deputy Secretary, Uttar Pradesh Rural Development Department at Lucknow who shall on the receipt of the same by 27.02.2026, proceed to decide the claim of the petitioner strictly in accordance with law within a period of one month from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 19, 2026

Ashu

(Vikas Budhwar,J.)